

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2596
ANSWERED ON:04.12.2009
POWER SUPPLY FROM SURPLUS STATES
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Will the Minister of POWER be pleased to state:

- (a) whether the Government proposes to assist the power deficit States in getting electricity from the power surplus States;
- (b) if so, the details thereof;
- (c) whether the power deficit States would be extended financial assistance to set up new power plants and for the expansion of existing plants;
- (d) if so, the details thereof; and
- (e) the steps taken/proposed to be taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a) & (b): Electricity is a concurrent subject under the Constitution of India. Supply and distribution of electricity in a State is the responsibility of the concerned State Government/Power Utility which makes arrangements for supply of power to various categories of consumers/areas in the State. Procurement of power by a State from power surplus States is the responsibility of the concerned Power Utility.

However, Central Government supplements the efforts of the State Governments by way of addition of generation capacity and establishment of bulk high voltage transmission system in the Central Sector through Public Sector Undertakings to facilitate transfer of power from surplus to deficit areas. A number of Inter-Regional transmission lines have been constructed to facilitate smooth flow of electricity across the country.

(c) to (e): No financial assistance is provided by the Government to the power deficit States to set up new power plants or for expansion of existing plants. Funds for this purpose are to be arranged by the State authorities themselves.